GOVERNMENT OF MANIPUR
SECRETARIAT: LAND RESOURCES DEPARTMENT

NOTIFICATION

Imphal, the 31st August, 2026

No. ARREV-102/1/2021-REV-REVENUE: In exercise of the powers conferred by section 24 read with section 7(5) of the Manipur Conservation of Paddy Land and Wetland Act, 2014 (Act No. 10 of 2014), the Governor of Manipur is pleased to make the following rules to amend the Manipur Conservation of Paddy Land and Wetland (Conversion of Paddy Land for Construction of Residential Building and Fees) Rules, 2021, namely: -

The Manipur Conservation of Paddy Land and Wetland (Conversion of Paddy Land for Construction of Residential Building and Fees) (Amendment) Rules, 2026

1. **Short title and commencement: —**

1. These rules may be called the Manipur Conservation of Paddy Land and Wetland (Conversion of Paddy Land for Construction of Residential Building and Fees) (Amendment) Rules, 2026.
2. They shall come into force from the date of their publication in the Official Gazette.

2. **Amendment of Rule 3:-**

In the Manipur Conservation of Paddy Land and Wetland (Conversion of Paddy Land for Construction of Residential Building and Fees) Rules, 2021, in rule 3, for sub-rule (3), the following shall be substituted, namely: -

"(3) The Deputy Commissioner shall ensure that conversion fee at the fixed rate of Rs. 250/- (Rupees two hundred and fifty) per square meter for rural areas and Rs. 500/- (Rupees five hundred) per square meter for urban areas is deposited by the applicant into the Government account before conversion of the paddy land.".

Digitally signed by
Thokchom Kirankumar
Date: 31-08-2026
17:53:59

(Th. Kirankumar)
Secretary (Land Resources),
Government of Manipur

Copy to: -

1. Secretary to Hon'ble Governor, Manipur.
2. Secretary to Chief Minister, Manipur.
3. Director, (Printing & Stationery), Manipur-for publication in the Extraordinary Gazette.
4. All Deputy Commissioners, Manipur.
5. Guard File.